

**National Company Law Tribunal**

**Allahabad Bench**

CP NO. 34/ALD/2018

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2018**

**NAME OF THE COMPANY:** V.B. Lakhani vs Jaiprakash Associates

**SECTION OF THE COMPANIES ACT/ I & B CODE:**

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<u>R.P. Agrawal</u>	<u>Adv.</u>	<u>Real</u>	<u>R.P. Agrawal</u>
2.				

**CP NO.34/ALD/2018**

Learned counsel for the parties is present. It appears from the record that the petition under Section 71 & 73 of the Companies Act has been received by the office through the post and after that, no court fees have been paid, and learned counsel for the respondent is present. It is contended that without paying the court fees, the application should not have been registered. Ld. Counsel for the petitioner is present, he made a request, if the petition is dismissed, then liberty be given for filing a fresh. Prayer is allowed, the petition is dismissed as not maintainable with liberty to file a fresh petition.

Sd

**Dated:27.02.2018**

**V.P. SINGH,  
MEMBER (JUDICIAL)**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)